



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 645/2018/LBR.

Thiruvananthapuram, 30th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Kannur District Co-operative Bank, Peravoor Branch, Peravoor P. O., Kannur District, Pin-670 673 and the workman of the above referred establishment Sri K. K. Saseendran s/o N. Raghavan, 'Sreenandanam', Edayannur P. O., Mattannur, Kannur-670 695 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Gaz. No. 27/2018/DTP (Part I).

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri K. K. Saseendran, by the management of Kannur District Co-operative Bank, Peravoor P. O., Peravoor, Kannur is justifiable or not? If not, what relief the worker is entitled to?

(2)

G.O. (Rt.) No. 646/2018/LBR.

Thiruvananthapuram, 30th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the President, Chembra Peak Estate Ltd., Varyad—Coffee Estate, Muttill P. O., Wayanad (2) Manager, Chembra Peak Estate Ltd.,

Varyad—Coffee Estate, Muttill P. O., Wayanad and the workman of the above referred establishment represented by (1) the Secretary Malabar Estate Workers Union (I. N. T. U. C.), Meppadi P. O., Wayanad District (2) Smt. Kunjilekshmi, P. F. No. 140, Chembra Peak Estate Ltd., Varyad—Coffee Estate, Muttill P. O., Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the non-acceptance of the request of the worker Smt. Kunjulakshmi, for correcting the date of birth in the estate record as per her school certificate by the management is justifiable ? If not, what reliefs she is entitled to ?

(3)

G.O. (Rt.) No. 647/2018/LBR.

Thiruvananthapuram, 30th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri N. Muhammed, Njangarath House, Kurara, Panur P. O., Kannur (District) Pin-670 692, (2) Khalid, Njangarath House, Kurara, Panur P. O., Kannur (District) Pin-670 692, (3) Ayoob, Njangarath House, Kurara, Panur P. O., Kannur (District) Pin-670 692 and the workman of the above referred establishment Sri Thankachan, V. T. (Paulose), Valiya Parampil House, Kelakam, P. O. Ambayathode, Kannur District, Pin-670 651 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct

that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri V. T. Thankachan, driver by the proprietor of Super Star Bus is justifiable or not ? If not, what relief the worker is entitled to ?

(4)

G.O. (Rt.) No. 648/2018/LBR.

Thiruvananthapuram, 30th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the (1) Proprietor, Aluvila Cashew, Nedumpana P. O., Kureppally, Kollam , (2) The Proprietor, S. S. Cashews, Punjiri Junction, Mylappur, Umayanallur P. O. , Kollam and the workman of the above referred establishment Sri Vincent, Poikayil Puthenveed, Nedumpana P. O., Kureppally, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment to Sri Vincent, roaster by the Management of Aluvila Cashew, Nedumpana P. O., Kureppally, Kollam on 31-12-2008 is justifiable or not ? If not what relief the worker is entitled to ?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.